

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 582
TO BE ANSWERED ON 07.12.2023**

**ADEQUATE AND FAIR COMPENSATION TO UNORGANIZED SECTOR
WORKERS IN UTTARAKHAND**

582. # DR. KALPANA SAINI:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is aware of the fact that a very minimal compensation is provided in case of injury/death of unorganized sector workers during the duty hours; and**
- (b) the steps taken by the Central Government, in coordination with the State Government of Uttarakhand, to provide adequate and fair compensation to such unorganized sector workers of Uttarakhand?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): Compensation is provided to workers/families of the unorganized workers as per welfare schemes framed and administered by the States/UTs including Uttarakhand. The amount of compensation varies from State to State.

There is also a provision of compensation under Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana, if the worker is registered under these schemes.
